

1	2	3	4	5
18.	Orissa	209.91	111.92	263.53
19.	Punjab	5.60	573.01	990.26
20.	Rajasthan	499.96	563.82	782.64
21.	Sikkim	0	4.01	4.74
22.	Tamil Nadu	291.4	390.61	396.99
23.	Tripura	2.28	17.32	43.3
24.	Uttar Pradesh	1462.98	1329.67	1991.47
25.	West Bengal	1541.86	1744.79	2550.54
Total		9377.89	9994.76	15054.69
UTs with legislature				
1.	Delhi	607.38	666.61	668.32
2.	Pondicherry	4.82	9.68	9.18
Total		612.2	676.29	677.5
Grand Total		9990.09	10671.05	15732.19

[Translation]

Development of Lal Matia

2260. SHRI SOM MARANDI : Will the Minister of COAL be pleased to state :

(a) whether the management of Coalfields is responsible to carry out the development work in the surrounding areas of coal mines;

(b) if so, whether the Government are aware that the management of Lalmatia colliery has not taken any effective steps in this regard; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) Managements of coal companies are not directly responsible for development work in the surrounding areas of coal mines. However, the managements of coalfield areas, within their limited resources available, do undertake community development work around/adjointing periphery of the project/mines.

(b) and (c) As reported by the Coal India Limited, during every meeting with district level authorities in Lalmatia area, the project management submit data relating to welfare and community development work carried out by them and the same is reviewed periodically. The reports on jobs undertaken and done are submitted to district authority.

[English]

Scheme for the Scientists of Commodity Board

2261. SHRI P.C. THOMAS : Will the Minister of COMMERCE be pleased to state :

(a) whether there is any proposal under consideration to implement flexible complementing scheme for scientists of Commodity Board;

(b) if so, the present status of the proposal;

(c) whether there is any impediments in implementation thereof; and

(d) by when this proposal is likely to be implemented?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE) : (a) to (d) Yes, Sir. The proposal for extension of Flexible Complementing Scheme to the Scientists of Commodity Boards is under consideration of the Government of India.

Industrial Licence

2262. SHRI GIRAJALA VENKATA SWAMY NAIDU : Will the Minister of INDUSTRY be pleased to state :

(a) the details of socially sensitive sectors which require industrial licenses to produce goods in the Country;

(b) the criteria which determined the social aspects of the industry;

(c) whether the Government proposes to restrict further expansion of such sectors; and

(d) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) to (d) At present there are six industries which are subject to compulsory licensing under the Industries (Development and Regulation) Act, 1951 for reasons related to security and strategic concerns, social reasons, problems related to safety and over-riding environmental issues and manufacture of products of hazardous nature. There are (i) Distillation and brewing of alcoholic drinks; (ii) Cigars and cigarettes of tobacco and manufactured tobacco substitutes; (iii) Electronic Aerospace and defence equipment: all types; (iv) Industrial explosives including detonating fuses, safety fuses, gun powder, nitrocellulose and matches; (v) Hazardous chemicals; and (vi) Drugs and Pharmaceuticals (according to modified Drug Policy issued in September, 1994).

All proposals for expansion of capacity in industries attracting compulsory licensing are considered on merits, keeping in view the sectoral policy in force and the directives of the courts received from time to time.

[Translation]

Tourist Facilities under L.T.C.

2263. SHRI MAHESHWAR SINGH : Will the Minister of TOURISM be pleased to state :

(a) the facility being provided by the Union Government in addition to the railway fares under the Leave Travel